

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB) 35 (ND) /2017

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.01.2019**

**NAME OF THE COMPANY: M/s Helpline Hospitality Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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<b>For the Petitioner:</b>	Mr. Sarvesh Kashyap, Liquidator Mr. Sameer Rastogi, Advocate for Liquidator			
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<b>For the Respondent:</b>	Ms. Sakshi Banga, Advocate for R-1 & R2 Mr. Vishnu Sankar, Advocate for R-3 & R4			
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**ORDER**

Ld. Counsel appearing for the liquidator submits that whatever assets were available have been liquidated and the proceeds there in have been deposited in the liquidation account.

CA 840/2018 has been filed praying for recovery of Rs. 65,29,836.56/- which was transferred from the Corporate Debtor's account to pay the EMIs for the property loan availed for a house purchased by the Director in his personal name.

This fact has emerged upon the forensic audit of the Corporate Debtor's account. Notice of this application was issued to the 4 respondents namely, Mr. T. S. Murali and 3 others. Ms. Sakshi Banga, Advocate has appeared for R-1 & 2 and prays for some time to file her reply. Reply on behalf of R-3 & 4 shall also be filed within 2 days from today. Let advance copy be given.

To come up for disposal of this application on 1<sup>st</sup> February, 2019.



**(V. K. Subburaj)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**